NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Company Appeal (AT) (Insolvency) No. 440 of 2020

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd. ... Appellant

Versus

Viceroy Hotels Ltd., Represented through Resolution Professional & Anr.

...Respondents

WITH

Company Appeal (AT) (Insolvency) No. 441 of 2020

IN THE MATTER OF:

Vistara (ITCL) India Ltd. ...Appellant

Versus

Viceroy Hotels Ltd., Represented through

Resolution Professional & Anr. ...Respondents

Present:

For Appellant: Mr. Sanjiv Sen, Sr. Advocate with Mr. Arjun Krishna,

Mr. Sayan Ray and Mr. Shourya Basi, Advocates

For Respondents: Mr. Karuchola Koteswara Rao, IRP (R-1)

Ms. Rakhi Ray, Advocate for R-1

Mr. Satendra K. Rai and Mr. Shashank Agarwal,

Advocate for R-2 (ARCIL)

ORDER

(Through Virtual Mode)

03.11.2020 Written submissions, if not filed by any of the parties, be filed within two weeks.

List the matter 'for hearing' on **2nd December**, **2020** at 2.00 P.M. Interim directions to be continued.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain] Member (Judicial)

> [Kanthi Narahari] Member (Technical)

/ns/gc

Company Appeal (AT) (Insolvency) Nos. 440 & 441 of 2020